

ed and suitable action is taken by the Government. Local issues are settled by the Director BSI himself. General issues are brought in the Forum of National Council Meetings and the Departmental Council meetings of the Joint Consultative Machinery,

Implementation of the Third Pay Commission report in the offices of Botanical Survey of India

655. SHRI SUKOMAL SEN: Will the PRIME MINISTER be pleased to state;

(a) whether some of the recommendations of the Third Pay Commission Report particularly recommendations relating to upgradation of Lower Division Clerks to Upper Division Clerks are yet to be implemented in the "Botanical Survey of India offices;

(b) if so, what are the reasons therefor; and

(c) by what time the recommendations of the Third Pay Commission are going to be implemented in the said office?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI CHANDRA PRATAP NARAIN SINGH): (a) No, Sir. As regards upgradation of Lower Division Clerks to Upper Division Clerks in Botanical Survey of India, the Third Pay Commission had not made any specific recommendation.

fb) and (c) Do not arise.

Pollution in Industrial Areas

666. SHRI ARVIND GANESH KULKARNI: SHRI SURESH SHAMRAO KALMADI:

Will the PRIME MINISTER be pleased to **state**:

(a) whether Government are considering ifsteps to protect the industrial

areas in the country from water, air and soil pollutions;

(b) if so, the details thereof; and

(c) whether Government propose to make it compulsory to have wastage treatment plants in all the industrial areas where large quantities of wastage is being released by various factories?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI CHANDRA PRATAP NARAIN SINGH): (a) to (c) Yes, Sir; the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Air Pollution) Act 1981 are already in existence for containing pollution from industrial sources. Under the Acts, the Central and State Boards have been constituted for enforcing the provisions of the Acts and implementation of the pollution control measures.

All industrial undertakings are required to obtain consent for disposal of their effluente and to comply with the directions given by the Boards for the abatement of pollution. In cases of non-compliance, the industries may be prosecuted in a court of law. In addition, environmental impact assessment for large industrial projects is being asked for with a view to ensure the adequate environmental measures are incorporated in the project proposal.

Sree Chitra tirunal Institute for medical sciences ana Technology, Trivandrum

667. SHRIMATI USHA MALHOTRA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum has developed high dgifee of competence in the field of bio-medical engineering and technology; and